

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/20/531/2019

Dated: 17/06/2019

Between

Vempala (Manyam) Srinivasa Rao,
S/o. Venkata Rao,
Aged about 47 years, Occ: unemployee,
R/o. D.No.3-99/1, Pedagadi Village,
Pendurthi Mandal,
Visakhapatnam District, Pin- 531 173.

... Applicant
AND

1. Union of India rep. by its
Secretary,
Ministry of Information & Technology,
Dept. of Telecommunications
Sanchar Bhavan, 20, Ashoka Road,
New Delhi – 110 001.
2. The General Manager,
East Coast Railway,
Bhubaneswar, Odissa State.
3. The Chief Personnel Officer,
East Coast Railway, Bhubaneswar,
Odissa State.
4. The Divisional Railway Manager,
East Coast Railway,
Welfare Division,
Visakhapatnam, Andhra Pradesh State.
5. The Senior Divisional Personnel Officer,
East Coast Railway, Welfare Division,
Visakhapatnam, Andhra Pradesh State.

... Respondents

Counsel for the Applicant : Mr. G. Jaya Prakash Babu
Counsel for the Respondents : Mr.

CORAM :

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

{Per Hon'ble Mr. B.V. Sudhakar, Member (Admn.)}

Learned counsel for the applicant informs that the respondents are likely to consider granting the relief sought for in the O.A. Hence, he sought permission to withdraw the O.A. with liberty to file a fresh one in case the grievance still subsists. Permission accorded. The O.A. is dismissed as withdrawn, with liberty to the applicant to file a fresh O.A., if the applicant is still aggrieved. There shall be no order as to costs.

***(B.V. SUDHAKAR)
MEMBER (ADMN.)***

pv